

Annexure 4

Name of the corporate Debtor: Reliance Communications Limited

Date of Commencement of CIRP: May 07, 2019

List of creditors as on: December 11, 2023

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in INR)

S.No.	Name of creditor	Details of Claim received		Details of Claim Admitted				Amount of any mutual dues, that may be set off				Amount of claim under verification	Remarks, if any	
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee	Whether related party?	% Voting Share in CoC	Amount of Contingent Claim	Amount of Claim not admitted			
1	RELiance GLOBALCOM LIMITED, BERMUDA ²	-	52,239,264.00	52,239,264.00	-	-	-	YES	-	-	-	-	-	-
2	RELiance HR SERVICES PRIVATE LIMITED ³	-	33,689,495,890.00	33,689,495,890.00	-	-	-	YES	-	-	-	-	-	-
3	RELiance CAPITAL LIMITED ⁴	-	12,917,070,874.00	12,917,070,874.00	-	-	-	YES	-	-	-	-	-	-
4	RELiance COMMUNICATION ENTERPRISE PRIVATE LIMITED ⁵	-	23,362,187,501.00	23,362,187,501.00	-	-	-	YES	-	-	-	-	-	-
5	RELiance POWER LIMITED ⁴	-	15,670,435,739.00	15,670,435,739.00	-	-	-	YES	-	-	-	-	-	-
	Total		85,691,429,268.00	85,691,429,268.00										

Note: Above claims have been filed by related parties / potentially related parties of the Corporate Debtor. This is not the final list; the verification is underway, basis which the above table shall be updated.

1) Figures converted into INR from USD as per Regulation 15 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Process) Regulations, 2016 ("CIRP Regulations").

2) Proof of claim from Reliance Globalcom Limited, Bermuda ("RGL") has been received on account of outstanding installments in relation to finance lease charges for assets procured by the Corporate Debtor per a finance lease agreement dated July 15, 2018. RGL has been disclosed as a related party as per Financial Statements of the Corporate Debtor. The claim has been admitted on the basis of clarification / information from the claimant.

3) Proof of claim from Reliance HR Services Private Limited ("RHRS") has been received on account of various inter-corporate deposits. Basis certain subjective criteria for classification as related party of the Corporate Debtor, set out under Section 5(24) of the Insolvency and Bankruptcy Code, 2016 ("Code"), a confirmation was requested from the Directors of the Corporate Debtor and said company that neither RHRS is a related party of the Corporate Debtor nor the Corporate Debtor is a related party of RHRS, within the meaning of Section 5(24) of the Code. However, the requisite confirmation was not provided. Therefore RHRS has been classified as a potential related party of the Corporate Debtor. The claim has been admitted on the basis of clarification / information from the claimant.

4) Proof of claim from Reliance Capital Limited ("RCL") and Reliance Power Limited ("RPL") has been received on account of various inter-corporate deposits. RCL and RPL have been disclosed as a related party as per financial statements of the Corporate Debtor. The claims has been admitted on the basis of clarification / information from the claimant.

5) Proof of claim from Reliance Communication Enterprise Private Limited ("RCEPL") has been received on account of various inter-corporate deposits. RCEPL has been disclosed as a related party as per financial statements of the Corporate Debtor. The claim has been admitted on the basis of clarification / information from the claimant.